

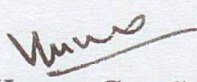
**OFFICE OF THE DISTRICT & SESSIONS JUDGE (EAST), KARKARDOOMA COURTS,
DELHI**

TENDER NOTICE

Tenders (in sealed covers) are invited for the disabled persons who are suffering from different kinds of disability as per section 2(i) of The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation), Act, 1995 for the allotment of Kiosk No. 07 for the purpose of running photocopier Machine Only at L-Block, Ground Floor, Karkardooma Courts Complex, Delhi on license basis. The size of the Kiosk is 5.3 ft in length and 9 ft. in height.

Cost of the Tender Form	: Rs. 250/- (Only by demand draft)
EMD	: Rs. 18,000/-
Security Money	: Three times of bid amount
Period of allotment	: 11 months which can be extended upto next two years subject to terms & Conditions.
Minimum Licence Fee	: Rs. 6,000/- per month
Date for obtaining of application/bid form	: 15.06.2016 to 08.07.2016 till 1:30pm
Date for submission of application/bid form	: 15.06.2016 to 08.07.2016 till 3:45pm
Place for submitting the Tender Form	: 3 rd Floor, Administrative Branch, East, Karkardooma Courts, Delhi-110032.
Place for obtaining tender form	: Nazarat Branch (East), Karkardooma Courts, Delhi-110032.
Date, Timing & Place for opening tender	: 08.07.2016 at 4:00pm in Court No. 08, 2 nd Floor, Karkardooma Courts, Delhi-110032.

The participants can obtain tender form alongwith other relevant details from Incharge (East), Nazarat Branch, Karkardooma Courts, Delhi from 15.06.2016 to 08.07.2016 till 1:30pm. (working days) by making payment of **Rs. 250/- (Rupees Two Hundred Fifty Only)**, non refundable, by demand draft in the favour of "**District & Sessions Judge(East), Karkardooma Courts, Delhi**".


(Virender Kumar Goyal)
Addl. District Judge-cum-Officer Incharge,
General Branch(East), Karkardooma Courts, Delhi.

Note : Conditions and eligibility criteria for the Disable applicant only to apply for the allotment of Kiosk No. 07 for running photocopier machine only at L-Block, Ground Floor, Karkardooma Courts, Delhi.

1. The applicant should be an Indian citizen.
2. The age of the applicant should not be below 18 years.
3. The applicant must enclosed the disability certificate issued under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 by a competent authority appointed under this Act.
4. An affidavit cum undertaking on the Non Judicial Stamp Paper of Rs. 10/- that if any information given in application form found incorrect the license will be liable to be terminated immediately.
5. The applicant should enclose *any one* regarding Identity proof (Driving licence/Aadhar Card/Voter ID Card/Passport) and residential proof(Electricity bill/water bill/Voter ID Card/Ration Card any one) alongwith with his/her tender form.
6. Each and every page of tender form alongwith documents should be signed/self attested.
7. The allotment shall be initially for a period of 11 months on license basis and same can be extended for further next two years from the date of taking over the possession of kiosk/shop subject to appropriate enhancement in licence fee on every extension.
8. Demand Draft of Rs. 18,000/- (Rupees Eighteen Thousand Only) towards EMD in favour of **“District & Sessions Judge(East), Karkardooma Courts, Delhi”** should be attached with tender form and this amount will be adjusted with the licence fees on first bid amount quoted by successful applicant and the EMD shall be returned to unsuccessful bidders after completion of tender proceedings and if after allotment Kiosk is not occupying within the period provided then EMD shall be liable to be forfeited.
9. The allotment of Kiosk No. 07 for the purpose of running photocopier machine only.
10. The office shall have right to verify the disability certificate & in case of a doubt can ask the applicant to appear before a medical board of Govt. Hospital or any other competent authority for re-appreciation of the disability.
11. The disability certificate should be valid on the date of application and should not be going to expire within next three years.
12. The disability shall be permanent in nature and if it is of temporary nature, then it shall not be of less than one year period from date of issuing certificate.
13. The office shall have a right to give any reasonable preference to any particular kind of disability than any other disabilities as perscribed under section 2(i) of the person with disability under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.
14. The office shall have a right to make inquiries including through police or any other agency to find out that disabled person is the actual and defacto user and beneficiary of kiosk allotted or to be allotted & there is no proxy bidding.


(Virender Kumar Goyal)

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